

(d) prospects of using the unused lands already leased to these State Governments?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). The required information is given below:

	The extent of Railway land leased to the four Southern State Governments for cultivation (State-wise)	The extent of land brought under cultivation so far (State-wise)
	Acres	Acres
1. Mysore	529·746	93·126
2. Madras	1298·200	889·770
3. Andhra	1928·070	1042·090
4. Kerala	258·500	80·970
TOTAL	4014·516	2105·956

(c) and (d). Since the beginning of the scheme in 1942 and upto the end of 1965, plots of land were handed over from time to time by the Railways to the concerned State Governments for purposes of cultivation. As the State Governments allot the lands to individual cultivators, reasons for not bringing the remaining land under cultivation are not obvious to the Railways. Presumably there is no water available for cultivation locally and villagers are not interested in taking over such land.

Textile Study Team

967. **Shri Umanath:** Will the Minister of Commerce be pleased to state:

(a) whether the Textile Study Team has submitted its report to Government;

(b) if so, what are its recommendations;

(c) whether Government have accepted the recommendations of the Committee; and

(d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): (a) to (d). It is presumed that the Textile Study Team mentioned in para (a) of the question refers to the Study Team set up on 27-5-1965 under the Chairmanship of Shri K. K. Shah, M.P. to go into the working of the Textile Commissioner's Organisation. The team has not yet submitted its report.

Tea Finance and Guarantee Corporation

968. **Dr. P. N. Khan:**
Shri Umanath:
Shri Subodh Hansda:
Shrimati Renuka Barkataki:
Shri P. R. Chakraverti:
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri Ravindra Varma:
Shri E. Barua:

Will the Minister of Commerce be pleased to state:

(a) whether the proposal to set up a Tea Finance and Guarantee Corporation is pending before Government;

(b) if so, the scope and purpose of such a Corporation; and

(c) the stage at which the matter stands at present?

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): (a) to (c). The matter is under consideration.

Tea Plantations

969. **Shrimati Renuka Barkataki:**
Shri Umanath:
Shri R. S. Pandey:

Shri Rajeshwar Patel:
Shri Ravindra Varma:
Shri A. K. Gopalan:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that Government are considering a proposal to take over uneconomic and mis-managed tea plantations;

(b) if so, the reasons therefor; and

(c) the estimated acreage of such plantations?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) to (c). The matter is under consideration.

Trade with U.K.

970. Shri P. C. Borooah:
Shri D. D. Puri:

Will the Minister of Commerce be pleased to state:

(a) whether the British Government has recently revised or renewed the import-export arrangements with India;

(b) if so, what are the details of the new arrangements; and

(c) how far the imports of various traditional items are to be liberalised thereunder?

The Minister of Commerce (Shri Manubhai Shah): (a) No, Sir. However, in the case of imports of cotton textiles into the United Kingdom, the British Government have with effect from 1st January, 1966, brought into effect an interim arrangement pending finalisation of their scheme which is under discussion in the GATT forum at Geneva.

(b) and (c) Under the interim arrangement, the British Government have provided for—

- (i) the Government of India continuing from 1st December, 1965 onwards to restrict by export licensing exports of cotton textiles from India to U.K.,
- (ii) establishing interim quota equal in amount to one-half of the basic annual quota for 1965 viz., 11.5 million pounds for yarn and 195 million square yards for piece goods and made-up goods, of which finished cloth and made-up goods will not exceed 32.5 million square yards;
- (iii) introducing import licensing in U.K. in addition to the existing export licensing arrangements in India.

The final arrangement proposed for the period 1st January, 1966 to 31st December, 1970, based on lines similar to the interim arrangement is under discussion with the British Government.

Camera Plant

971. Shri P. C. Borooah:
Shri Maheswar Naik:
Shri P. E. Chakraverti:
Shri K. N. Tiwary:
Shrimati Renuka Barkataki:
Shri Rameshwar Tanti:
Shri Himatsingka:
Shri R. Barua:
Shri R. S. Pandey:
Shri Ravindra Varma:

Will the Minister of Industry be pleased to state:

(a) whether it is a fact that the plan for setting up a camera plant in the public sector is likely to fall through; and

(b) if so, the reasons therefor?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). Negotiations are still in progress.